

**Shri S. M. Banerjee** (Kanpur): I have received only one note from you, but, for the other adjournment motion regarding the food prices, I have not received anything at all.

**Mr. Speaker:** I have disallowed everyone of them, but I am prepared to hear, and bring them up. I would not stand on the question of delay. If I consider that it must be brought up tomorrow, and I am convinced, I shall certainly do so.

**Shri S. M. Banerjee:** Thank you.

12:35 hrs.

PAPERS LAID ON THE TABLE  
AMENDMENT TO LIFE INSURANCE  
CORPORATION RULES

**The Minister of Finance** (Shri Morarji Desai): I beg to lay on the Table, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956, a copy of Notification No. G.S.R. 1101, dated the 22nd November, 1958, making certain further amendment to the Life Insurance Corporation Rules, 1956. [Placed in Library. See No. LT-1168/59.]

AMENDMENT TO INDUSTRIAL DISPUTES  
(CENTRAL) RULES

**The Deputy Minister of Planning** (Shri S. N. Mishra): On behalf of Shri Nanda, I beg to lay on the Table, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, a copy of Notification No. G.S.R. 1215, dated the 20th December, 1958, making certain further amendment to the Industrial Disputes (Central) Rules, 1957. [Placed in Library. See No. LT-1169/59.]

AMENDMENT TO REQUISITIONING AND  
ACQUISITION OF IMMOVABLE PROPERTY  
RULES

**The Minister of Works, Housing and Supply** (Shri K. C. Reddy): I beg to lay on the Table, under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of Notification

No. G.S.R. 1212, dated the 20th December, 1958, making certain amendment to the Requisitioning and Acquisition of Immovable Property Rules, 1953. [Placed in Library. See No. LT-1170/59.]

ELEVENTH REPORT OF LAW COMMISSION  
ON NEGOTIABLE INSTRUMENTS ACT

**The Minister of Law** (Shri A. K. Sen): I beg to lay on the Table a copy of the Eleventh Report of the Law Commission on the Negotiable Instruments Act, 1881. [Placed in Library. See No. LT-1171/59.]

INDIAN INCOME-TAX (AMENDMENT)  
ORDINANCE

**The Minister of Parliamentary Affairs** (Shri Satya Narayan Sinha): I beg to lay on the Table under provisions of article 123(2)(a) of the Constitution, a copy of the Indian Income-tax (Amendment) Ordinance, 1959 (No. 1 of 1959). [Placed in Library. See No. LT-1172/59.]

REPORT OF INDIAN DELEGATION TO  
ELEVENTH SESSION OF W.H.O. REGIONAL  
COMMITTEE FOR SOUTH EAST ASIA

**The Minister of Health** (Shri Karmarkar): I beg to lay on the Table a copy of the Report of the Indian Delegation to the Eleventh Session of the World Health Organisation Regional Committee for South East Asia held at New Delhi in September, 1958. [Placed in Library. See No. LT-1173/59.]

MADHYA BHARAT KHADI AND VILLAGE  
INDUSTRIES BOARD ORDER

**The Minister of State in the Ministry of Home Affairs** (Shri Datar): I beg to lay on the Table, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957 a copy of the Madhya Bharat Khadi and Village Industries Board Order, 1958, published in Notification No. G.S.R. 1164, dated the 13th December, 1958. [Placed in Library. See No. LT-1174/59.]